

(2008) 07 PAT CK 0203**Patna High Court****Case No:** LPA No. 144 of 2008

Asha Kumari

APPELLANT

Vs

The Branch Manager, State Bank
of India and Others

RESPONDENT

Date of Decision: July 1, 2008**Citation:** (2009) 1 PLJR 402**Hon'ble Judges:** R.M. Lodha, C.J.; Kishore K. Mandal, J**Bench:** Division Bench**Advocate:** K. Vishoka Nand, for the Appellant; Satya Prakash Tripathi and Mukund Mohan Jha, for the Respondent**Final Decision:** Dismissed**Judgement**

@JUDGMENTTAG-ORDER

1. Even if we accept the case of the appellant that the application for appointment on compassionate ground was made within one year of the death of her father, the details of the property, which are available at page 19 of the writ petition, shows that the appellant was not in financial constraints due to death of her father. Particulars of assets are thus:--

Particular of Assets:--

Terminal	
Benefits:	
Rs. P.F	
4,91,882.00	
Rs. Gratuity	
2,26,681.00	
Leave	
4,91,882.00	
Rs. Total	
8,49,384.00	
F.R.S.	
Pension:	
Rs. 3590.00	
Rs. D.A.	
3022.00	
Rs. Total	
6612.00	

Moveable
Prop..

C.

Immoveable

Prop.-Agricultural

land:-

1.5

Acre

House-hold

goods:-

T.V.

Almirah.

d.

e.

We are satisfied that on merits, the appellant has no case for appointment on compassionate ground. Dismissal of the writ petition by the Single Judge, therefore, cannot be faulted. Letters Patent Appeal is dismissed in limine.